

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCHO.A.No.253/2007Wednesday the 18th day of April, 2007**CORAM:****HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

P. Prasannakumar
U.D.C., Jawahar Navodaya Vidyalaya,
Hondarabalu Post,
Chamarajanagar District, Karnataka.
On leave at Pezhuvila Kizhakethil,
Kariara P.O., Punalur, Kollam. Applicant

By Advocate Mr. Vishnu Chempazhanthiyil

V/s.

- 1 The Principal,
Jawahar Navodaya Vidyalaya,
Chettachal P.O., Vithura,
Thiruvananthapuram District.
- 2 The Principal
Jawahar Navodaya Vidyalaya
Hondarabalu Post,
Chamarajanagar District,
Karnataka.
- 3 The Deputy Commissioner(Pers),
Navodaya Vidyalaya Smiti,
(Hyderabad Region),
Ministry of Human Resource & Development
1-1-10/3, Sardar Patel Road,
Secunderabad.
- 4 The Commissioner,
Navodaya Vidyalaya Samiti,
A-28, Kailash Colony, New Delhi.
- 5 Union of India, represented by its
Secretary, Ministry of Human Resource
& Development, Department of Secondary
and Higher Education, New Delhi. Respondents

By Advocate Mr. Nishat for Mr. M.K. Damodaran (R 1&3)

This Original Application having been heard on 18th April, 2007, the
Tribunal delivered the following:-

O R D E R

Hon'ble Mr. George Paracken, Judicial Member

The applicant is working as a UDC and is now posted in under the Principal, Jawahar Navodaya Vidyalaya, (JNV for short) Hondarabalu Post, Chamarajanagar District, Karnataka (Respondent No.2). Earlier while he was working as UDC at JNV in Calicut District, he was transferred to Thiruvananthapuram District on 11.7.2005 and he was relieved on 26.7.2005. He had joined duty at Thiruvananthapuram on 27.7.2005.

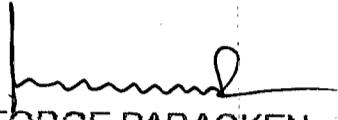
2 He was placed under suspension by the Deputy Commissioner, in view of his detention in police custody on 25.10.2005 for a period extending 48 hours. He was detained by the police for the crime registered by the Palode Police Station for cutting and removing trees in the JNV's premises, Chettachal (Respondent No.1). Vide the Annexure A-2 order dated 11/1/2007, his suspension was revoked to be posted to a nearby JNV. Since the nearest JNV, according to the respondents is JNV Hondarabalu Post, Chamarajanagar District, Karnataka (Respondent No.2), he was posted there as UDC.

3 The applicant made the Annexure A-3 representation dated 15/1/2007 to retain him at Thiruvananthapuram or any JNVs in the nearby district instead of JNV, Chamarajanagar. Since he has not received any reply to his representation, he made another representation dated 17/2/2007 (Annexure A-5). For this representation also there is no reply from the respondents.

4 I have heard Mr. Vishnu Chempazhanthiyil for the applicant and Mr. Nishat for Mr. M.K. Damodaran for Respondents 1 and 3. Both the counsel has agreed that this OA can be disposed of by directing the 3rd respondent to dispose of the aforesaid Annexure A-3 and A-5

2

representations dated 15/1/2007 and 17/2/2007 respectively. Accordingly, I direct the third respondent to dispose of the aforesaid representations by a speaking and reasoned order within a period of two months from the date of receipt of this order. There shall be no order as to costs.



GEORGE PARACKEN
JUDICIAL MEMBER

abp